CENTRAL ADMINISTRATIVE **TRIBUNAL** AHMEDABAD BENCH



DATE OF DECISION 17.12.96

O.A.NO. 197/90 T.A.NO.

Shri W.A. Parmar	Petitioner
Mr.G.A.Pandit	Advocate for the Petitioner [s]
Versus	
Union of India & Ors.	Respondent
Mr.A.S.Kothari	Advocate for the Researdant [s]

CORAM

The Hon'ble Mr. K. Ramamoort y : Member (A)

The Hon'ble Mr.

A.K.Mishra

Member (J)

JUDGMENT

- Whether Reporters of Local papers may be allowed to see the Judgment?
- 2, To be referred to the Reporter or not?
- Whether their Lerdships wish to see the fair copy of the Judgment ?
- Whether it needs to be circulated to other Benches of the Tribunal ?

: 2 :

- 1) Shri V.A.parmar
- 2) Shri D.D.Rathod
- 3) Shri R.M.Verma

C/O Mr.G.A.Pandit
Advocate
5, Sattar Taluka Society,
Opp: Gujarat High Court,
Ahmedabad.

... Applicants.

(Advocate : Mr.G.A.Pandit)

VERSUS

- 1) Union of India through:
 General Manager,
 Western Railway
 Churchgate,
 BOMBAX
- Divisional Railway Manager, Western Railway, Kothi Compound Rajkot.

(Advocate : Mr.A.S. Kothari)

ORAL ORDER

In

O.A.NO:197/90

Date :17.12.96

Per: Hon'ble Shri K.Ramamoorthy : Member (A)

None present for the applicant. Mr.A.S.Kothari the counsel for the respondent is present.

The applicant had been given notice on 24.10.96, and R.P.A.D is awaited. Notice deemed to have been served.

In view of the above the case is dismissed for non-prosecution.

No order as to costs.

(A.K.Mishra)

Member (J)

(K.Ramamoorthy)

Member (A)

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